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SLP(C)No. 15196 OF 2001

ITEM No.4

Court No. 6

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15196/2001

(From the judgement and order dated 25/07/2001 in RA 1771/01  
of The HIGH COURT OF DELHI AT N. DELHI)

BILAS CHAND JAIN

Petitioner (s)

VERSUS

SAROJ SHINGARI

Respondent (s)

(With prayer for interim relief & office report)

Date : 14/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. PN Mishra, Sr.Adv.  
Ms. Rani Chhabra, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....J  
Issue notice, returnable at an early date,  
confined to the question of alternative premises  
offered by the landlord to the petitioner.

Notice on the prayer for interim relief  
also.

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(Alka Dudeja)  
Court Master

(S. Krishnan)  
Court Master